

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 25843/2025

[Arising out of impugned final judgment and order dated 02-02-2023 in IA No. 1/2019 passed by the High Court of Judicature at Allahabad]

KUSUMLATA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 145037/2025 - CONDONATION OF DELAY IN FILING, IA No. 145039/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 145038/2025 - EXEMPTION FROM FILING O.T.)

Date : 30-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH  
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) Mr. Prashant Pathak, Adv.  
Mr. Vijay Kumar Pandey, Adv.  
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Issue notice, returnable within four weeks.

(NIRMALA NEGI)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)